

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 193 of 2011 &
I.A. Nos. 293 & 300 of 2011**

Dated: 9th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

D.L.F. Utilities Limited

Versus

H.E.R.C. & Ors.

....Appellant (s)

... Respondent (s)

Counsel for the Appellant (s) : Mr. V.P. Singh &
Mr. Dushyant Manocha

Counsel for the Respondent(s): Ms. Shikha Ohri for HERC
Mr. S.S. Kentura (Rep.) for DHVBN

ORDER

Ms. Shikha Ohri, the learned counsel undertakes to file Vakalatnama on behalf of Commission and seeks some time to file the reply. Accordingly, she is permitted to file the same on or before 10.02.2012 after serving copy on the other side.

Post the matter for hearing I.A. No. 293 of 2011 on **16.02.2012**. In the meantime, rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/vs